

IN THE NATIONAL GREEN TRIBUNAL, NEW DELHI

In the Matter of
Original Application No. 353 of 2022
Kartik Sharma
Vs.
State of Uttarakhand

Written Submission of Uttarakhand Pollution Control Board

In the furtherance of the hearing held today i.e. 21.04.2023, following actions have been taken/are being taken by the Uttarakhand Pollution Control Board:

1. Consolidated Consent & Authorization (CCA) of 46 Hotels (which have used excess water compared with supplied water quantity by Uttarakhand Jal Sansthan) has been modified immediately to the extent of availability of water being supplied by the Uttarakhand Jal Sansthan.
2. Operation of excess rooms in above said 46 Hotels has been restricted through above said modified CCA order. Accordingly one week notice for closure/sealing of excess rooms in the hotel is being issued by UKPCB immediately today itself.
3. After one week, the closure/sealing of excess rooms will begin with the help of District Administration.
4. The calculation and imposition of Environmental Compensation on above said hotels will be completed within 15 days.
5. The water assessment in the remaining 106 hotels out of total 282 hotels shall be completed within 15 days. The action against the hotels, which are using excess water compared with supplied water by Uttarakhand Jal Sansthan, shall be initiated immediately as outlined in above paras.